

The National Medical Commission, Medical Advisory Council (Qualification and Experience of Residuary Member) Rules, 2019¹

In exercise of the powers conferred by clause (i) of sub-section (2) of Section 56 of the National Medical Commission Act, 2019 (30 of 2019), the Central Government hereby makes the following rules, namely:—

1. Short title and commencement.—(1) These rules may be called the National Medical Commission, Medical Advisory Council (Qualification and Experience of Residuary Member) Rules, 2019.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Definitions.—(1) In these rules, unless the context otherwise requires,—

- (a) “Act” means the National Medical Commission Act, 2019 (30 of 2019);
- (b) “section” means a section of the Act.

(2) Words and expressions used in these rules and not defined herein but defined in the Act, shall have the respective meanings assigned to them in the Act.

3. Medical qualification and experience to be possessed by a Member of Medical Advisory Council nominated under second proviso to Section 11.—

(1) The Member of Medical Advisory Council to be nominated under the second proviso to Section 11 shall be a person—

- (a) possessing a post-graduate degree in any discipline of medical sciences from a recognised University;
- (b) registered with the National Register or State Register; and
- (c) having experience of not less than fifteen years, including seven years administrative experience, in the field of medical sciences from a recognised institution or University.

1. *Vide* Notification No. G.S.R. 648(E), dated 12-9-2019, published in the Gazette of India, Extra., Part II, Section 3(i), No. 526, dated 13-9-2019.